

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 96*
TO BE ANSWERED ON 31.07.2024

MISSION VATSALYA

*96. SHRI MITHLESH KUMAR:

Will the Minister of Women and Child Development be pleased to state :

- (a) the details of steps taken by Government to promote Mission Vatsalya; and
- (b) the number of children registered under the said mission State-wise and Union Territory-wise, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI ANNPURNA DEVI)

(a) & (b) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF THE RAJYA SABHA STARRED QUESTION NO.96 FOR ANSWER ON 31.07.2024 RAISED BY SHRI MITHLESH KUMAR REGARDING MISSION VATSALYA

(a) : Mission Vatsalya scheme is a Centrally Sponsored Scheme (CSS) which is implemented through States/Union Territories (UTs) to deliver services for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL) which include services of Institutional Care and Non-Institutional Care. The fund sharing pattern is in the ratio of 60:40 for all States and UTs with legislature except the North-Eastern States and Hilly States - Himachal Pradesh and Uttarakhand and UT of Jammu & Kashmir, where the cost of sharing is 90:10. In Union Territory without legislature, the cost is 100 % on the Central Government.

Mission Vatsalya scheme envisages setting up of statutory structures such as Juvenile Justice Board, Child Welfare Committee and Special Juvenile Police Unit at district level. It also sets up service delivery structures such as State Child Protection Society & State Adoption Resource Agency at State level and District Child Protection Units at district level. The scheme also provides for emergency outreach services (24x7) for children in difficult circumstances through Child Helpline (1098) which is integrated with Emergency Response Support System-112 (ERSS-112) Helpline of Ministry of Home Affairs.

The initiatives taken under the Mission Vatsalya Scheme include collaboration with National Institute of Mental Health and Neurosciences (NIMHANS), Bangalore under “SAMVAD” (Support Advocacy & Mental Health Interventions for Children in Vulnerable Circumstances and Distress). SAMVAD works in areas of Mental Health, Care & Protection, Education and Policy & Law. Various training and capacity building programmes have been conducted for child protection functionaries and others stakeholders across the States/ UTs.

Also the Ministry in collaboration with Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie has developed an online training module on Juvenile Justice (Care and Protection for Children) Act, 2015 for capacity building of multiple stakeholders such as State Governments/ UT Administrations, district authorities and others.

The Ministry issues various guidelines and advisories from time to time for strengthening implementation of Mission Vatsalya by the States/UTs. These include Mission Vatsalya Guidelines, Standard Operating Procedures for Child Helpline, Model Foster Care Guidelines 2024 etc.

The Ministry also regularly engages with the States/UTs with regards to Scheme implementation. The Ministry has held zonal conferences and sensitization/ dissemination workshops since launch of Mission Vatsalya Scheme to promote and implement the scheme effectively.

(b) : The State/UT-wise number of children supported in Institutional Care and Non-Institutional Care under Mission Vatsalya Scheme during the financial year 2023-24 is at **Annexure.**

ANNEXURE REFERRED TO IN REPLY TO PART (B) OF THE RAJYA SABHA STARRED QUESTION NO.96 FOR ANSWER ON 31.07.2024 RAISED BY SHRI MITHLESH KUMAR REGARDING MISSION VATSALYA

STATE/UT-WISE NUMBER OF CHILDREN SUPPORTED IN INSTITUTIONAL CARE AND NON-INSTITUTIONAL CARE UNDER MISSION VATSALYA SCHEME DURING THE YEAR 2023-24

S. No.	State/UT	Number of children supported in Institutional Care	Number of children supported in Non-Institutional Care
1	Andhra Pradesh	1546	10000
2	Arunachal Pradesh	206	1719
3	Assam	1241	1919
4	Bihar	2227	4001
5	Chhattisgarh	1843	1137
6	Goa	461	62
7	Gujarat	3195	450
8	Haryana	963	643
9	Himachal Pradesh	926	1352
10	Jammu and Kashmir	1104	4024
11	Jharkhand	1238	4629
12	Karnataka	3110	12449
13	Kerala	776	1455
14	Madhya Pradesh	2597	13715
15	Maharashtra	3495	21680
16	Manipur	2295	1288
17	Meghalaya	1031	1083
18	Mizoram	1172	1516
19	Nagaland	562	779
20	Orissa	4431	3697
21	Punjab	533	4150
22	Rajasthan	2733	933
23	Sikkim	468	460
24	Tamil Nadu	10118	5411
25	Telangana	2243	4858
26	Tripura	948	1373
27	Uttar Pradesh	3226	10000
28	Uttarakhand	589	1817
29	West Bengal	4744	2750
30	Andaman & Nicobar	274	1
31	Chandigarh	222	309
32	Dadra & Nagar Haveli and Daman & Diu	36	984
33	Ladakh	84	411
34	Lakshadweep	0	0
35	Delhi	1216	635
36	Puducherry	739	171
	Total	62592	121861